



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. O.A. 615 of 2005

Applicant(s) Pratibha Kumar Guru

Respondent(s) Union of India & Others

Advocate

for Applicant(s) M/s. P. Jena

Advocate

for Respondent(s).....

Mrs. S. Jena

NOTES OF THE REGISTRY

I. P. O. of Rs. 50/- filed.
Copy served.
For favour of Registration please.

27.7.05

S.O. (J)
27.7.05

Deputy

Registered

27.07.05

(R) 27.7.05

For Admission with

Stay
Copy served.

27.7.05

Bench

ORDERS OF THE TRIBUNAL

REGISTER

(R) 27.7.05
Registrar

Order dated : 28.7.05

Heard Mr. P. Jena, Ld. Counsel for the applicant. A copy of this O.A. has been served on Mr. S. B. Jena, Ld. Additional Standing Counsel.

The grievance of the applicant as ventilated in this O.A. is that, although, he was allowed inspection of certain documents by the Inquiring Officer vide his letter dated 18.4.05 (Annexure-A/2), he has not been given access to ^{some} part of those documents, namely, "33 original letters as mentioned as Sl. No. 6 of Annexure-III" till the date of filing of this O.A. In the meantime, the I.O. has notified the days of hearing vide his notice dated 14.7.05

Notes of the Registry

Orders of the Tribunal

as Annexure-A/4. He ~~further~~ seeks judicial intervention in the matter.

Having heard the parties, it appears that he has prematurely rushed to this Tribunal. The grievance that he has ventilated in this O.A. has ^{been} not ventilated to the I.O. as well as to the disciplinary authority for redressal. We, therefore, find it necessary to dispose of this O.A. by giving a direction to the applicant to submit his grievance before I.O. as also ^{before} the disciplinary authority for remedy. Mere existance of grievance ~~does~~ not entitle an employee to get the benefit of Section 19 of the Administrative Tribunal's Act.

With these observations and directions, this O.A. is disposed of at admission stage.

A copy of this order be given to both the parties.

Y. Chand
28/7/05
Member (Judicial)

S. L. Sankar
28/7/05
Vice-Chairman

Copies of order
DT 28/7/05 issued
to counsel for both
parties.

J. P.
29.7.05